

Order dated 1.10.2002

By order dated 22.2.2002, this O.A. was disposed of giving three months' time to Respondents. Again by order dated 24.6.2002, extension of time was granted till 15.9.2002. Again by filing the present M.A.871/02, the Respondents have sought three months' time to implement the order dated 22.2.2002 passed by this Tribunal. A copy of this M.A.871/02 has been served on the Advocate for the Applicant in Court to-day. In the said premises, let this matter be called on 22.10.2002 for consideration of M.A.871/02 on merits.

*Arbe*  
VICE-CHAIRMAN 11/10

*Y. A.*  
MEMBER (JUDICIAL)

*m.a. 871/02 for  
consideration.*  
*(disposed of  
earlier)*

Order dated 22.10.2002

By filing M.A.871/02, Respondents have sought three months' time to implement the order dated 22.2.2002 of this Tribunal, rendered in O.A.166/01. Having heard the learned counsels of both sides, time till the end of December, 2002 is granted to Respondents to implement the order of this Tribunal dated 22.02.2002, rendered in O.A.166/02. M.A.871/02 is disposed of accordingly.

Send copies of this order to Respondents and copies of the order be also handed over to the counsels of both sides.

*Arbe*  
VICE-CHAIRMAN 22/10

*Y. A.*  
MEMBER (JUDICIAL)

*copy of order  
dt. 22/10/02 issued  
to all the parties.  
copy Posts. & free copies  
to both the counsels  
R.D. 30/10/02  
S. C.  
M. 30/10/02*